

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BROADBAND PACENET (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	BROADBAND PACENET (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/04/2000
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2000PTC125900
5. Address of the registered office and principal office (if any) of corporate debtor	A-Wing, 602, Everest Grande Building, Mahakali Caves Road, Opp. Ahura Centre, Andheri (East), Mumbai Mumbai City MH 400093
6. Insolvency commencement date in respect of corporate debtor	10/03/2022 i.e. the date of Hon'ble NCLT, Mumbai order (The order was received by IRP on 17/03/2022)
7. Estimated date of closure of insolvency resolution process	06/09/2022 i.e. 180 days from insolvency commencement date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kriplani Registration No.: IBBI/PA-003/IP-N00009/2016-17/10071
9. Address and e-mail of the interim resolution professional, as registered with the Board	10/18, First Floor, Old Rajinder Nagar, New Delhi—110,060 Email: ashok.kriplani1956@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	17/13, Ground Floor, Old Rajinder Nagar, New Delhi—110060 E-mail: broadbandcirpclaims@gmail.com ,
11. Last date for submission of claims	31/03/2022 (14 days from the date of receipt of the Hon'ble NCLT order as on 17/03/2022, the date of appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/a, as on date.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/a as on date
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) N/a

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the **BROADBAND PACENET (INDIA) PRIVATE LIMITED** on **10/03/2022**.

The creditors of **BROADBAND PACENET (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 31/03/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Notice is hereby further given that banks/financial institutions of **BROADBAND PACENET (INDIA) PRIVATE LIMITED** are requested not to debit any amount from the bank accounts of **BROADBAND PACENET (INDIA) PRIVATE LIMITED** without prior authorisation of interim resolution professional and if any amount is deducted on or after 10/03/2022, shall be reversed immediately.

Notice is hereby also given that officers and managers of **BROADBAND PACENET (INDIA) PRIVATE LIMITED** to report to the interim resolution professional, henceforth and immediately.

Name and Signature of Interim Resolution Professional
Date and Place

Sd/-
: Ashok Kriplani
: 19/03/2022, Mumbai

